

3581

LOK SABHA

Friday, 17th August, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12.4 P.M.

PAPERS LAID ON THE TABLE

DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Declarations of Exemption under the proviso to section 6 of the Registration of Foreigners Act, 1939, namely:

- (1) 1|24|56-F. I., dated the 9th April, 1956 (2 Declarations)
- (2) 1|59|55-F. I., dated the 17th April, 1956 (18 Declarations)
- (3) 1|28|56-F. I., dated the 24th April, 1956 (1 Declaration)
- (4) 1|32|56-F. I., dated the 4th May, 1956 (2 Declarations)
- (5) 1|31|56-F. I., dated the 15th May, 1956 (1 Declaration)
- (6) 1|38|56-F. I., dated the 26th July, 1956 (7 Declarations) [Placed in Library See No. S-343/56.]

438 L.S.D.

3582

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th August, 1956, has passed the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Copyright Bill, 1955:

MOTION

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to copyright be extended up to the first day of the next Session."

PETITION RE INDIAN RAILWAYS ACT AND RULES THEREUNDER

Shri B. S. Murthy (Eluru): I beg to present a petition signed by a petitioner relating to the amendment of the Indian Railways Act IX of 1890 and the Rules framed thereunder.

BUSINESS OF THE HOUSE

The Minister in the Ministry of Home Affairs (Shri Datar): With your permission, I rise to announce on behalf of the Minister of Parliamentary Affairs, the order of Government business in the Lok Sabha for the week commencing 20th August, 1956. After the conclusion of legislative business set out in today's order paper, it is

[Shri Datar]

proposed to bring forward the following items of business next week:

Bills for consideration and passing

1. Industrial Disputes (Amendment) Bill, as passed by the Rajya Sabha
2. Jammu & Kashmir (Extension of Laws) Bill.
3. Government Premises (Eviction) Amendment Bill, as reported by the Select Committee.
4. National Volunteer Force Bill.
5. State Financial Corporations (Amendment) Bill.
6. Newspaper (Price & Page) Bill, as passed by the Rajya Sabha.

Financial Business

Voting of Supplementary Demands for Grants for 1956-57 and Demands for Excess Grants for 1951-52.

It is proposed also to provide for a two-hour discussion on the situation in the Naga Hills during the course of the week.

I am also in a position to announce, Sir, that the Constitution (Ninth Amendment) Bill will be brought up for consideration in this House on Monday, 3rd September.

BIHAR AND WEST BENGAL
(TRANSFER OF TERRITORIES)
BILL—Contd.

Mr. Speaker: The House will now take up further clause by clause consideration of the Bill to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith, as reported by the Joint Committee.

Shri M. P. Mishra was in possession of the House. Hon. Members can speak on the amendments relating to clauses 3 and 4 and also the clauses and any new clauses in relation to them.

श्री म० प्र० मिश्र (मुंगेर उत्तर पश्चिम):
अध्यक्ष महोदय, कल शाम मैं इस सभा के सामने यह निवेदन कर रहा था कि हमारे कम्युनिस्ट (साम्यवादी) भाइयों ने भाषा को एक घमं और देवता की जगह दे दी है और यही कारण है कि आज भाषा के नाम पर सारे देश में वे खूनखराबियां करवा रहे हैं और जितनी खूनखराबी व कल्ले-आम और गड़बड़ी सारे देश में पिछले एक साल से हुई है उस सब की जिम्मेदारी, मैं समझता हूँ, यहाँ की कम्युनिस्ट पार्टी पर है और उसके साथ साथ चलने वाली कुछ अंग में प्रजा समाजवादी पार्टी पर भी है। और यह जो कहा जाता है कि पुलिस ने गोली चलाई और ज्यादाती की तो वह तो पुलिस ने मजबूरी की हालत में ऐसा किया लेकिन जो नौजवान देश के मारे गये और जिनकी जानें जा रही हैं, इस सारी खूनखराबी की जवाबदेही यहाँ की इन दो पार्टियों पर है और विशेष कर कम्युनिस्ट पार्टी पर है। फायरिंग के बारे में भी मैं कह सकता हूँ कि उनकी जवाबदेही है, लेकिन मैं उस पर भी नहीं जाना चाहता। अभी मेरे एक महाराष्ट्र के दोस्त, जो कि इस सदन के सदस्य हैं और रास्ते में साथ आते थे, कह रहे थे कि परसों महाराष्ट्र के खानदेश में कांग्रेस के एक मंत्री एक सभा करने गये थे और लोगों को समझा रहे थे कि जो द्विभाषी राज्य बना है वह हमारे देश के हित में है। कम्युनिस्टों ने बगल में दूसरी सभा खड़ी कर दी और वहाँ से रोड़े चलने शुरू कर दिये। कांग्रेस कमेटी के मंत्री उन रोड़ों के बावजूद भी एक घंटे तक बोलते रहे, वे अपनी जान पर खेलते रहे। नतीजा यह हुआ कि सभा समाप्त कर जब वह घर जा रहे थे तो रास्ते में मर गये। उनकी लाश भी अस्पताल नहीं पहुँच सकी। मैं कहता हूँ कि यह कम्युनिस्ट जो दृष्य उपस्थित कर रहे हैं उसकी जवाबदेही का फैसला इतिहास करेगा। लेकिन उन को इस से क्या मतलब ?